

**CUSTOMS, EXCISE & SERVICE TAX  
APPELLATE TRIBUNAL  
NEW DELHI.**

PRINCIPAL BENCH, COURT NO. I

**SERVICE TAX APPEAL NO. 58683 OF 2013**

[Arising out of the Order-in-Original No. COMMISSIONER/RPR/ST/52/2013 dated 30/03/2013 passed by The Commissioner of Customs and Central Excise, Central Excise Bhawan, Tikrapara, Raipur, Chattisgarh.]

**M/s Kailash Enterprises**

Near Hanuman Mandir, Nandini Road,  
Power House, Bhilai,  
Chattisgarh.

**Appellant**

VERSUS

**Commissioner of Customs & Central Excise,**

Central Excise Bhawan, Tikrapara, Dhamtari Road,  
Raipur, Chattisgarh.

**Respondent**

**APPEARANCE**

None – for the appellant.

Shri Harsh Vardhan, Authorized Representative (DR) – for the Department.

CORAM : **HON'BLE SHRI JUSTICE DILIP GUPTA, PRESIDENT**  
**HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 51869/2021**

DATE OF HEARING : 08.10.2021.

**JUSTICE DILIP GUPTA**

Learned Authorized Representative appearing for the department has stated that Form IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued. In such circumstances, the appeal stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)  
PRESIDENT**

**(P.V. SUBBA RAO)  
MEMBER (TECHNICAL)**